

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.168/2000

Wednesday this the 8th day of March, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G. RMAKAKRISHNAN, ADMINISTRATIVE MEMBER

R.Vijayakumar
Dy.Armament Supply Officer Gr.I
Naval Armament Depot
Alwaye, Kerala
Pin. 683 563.

...Applicant

(By Advocate Mr. K. Jaju Babu (rep.))

vs.

1. Union of India represented by its
Secretary to Ministry of Defence,
New Delhi.
2. The Chief of Naval Staff,
Naval Headquarters
New Delhi.

..Respondents

(By Advocate Mr. Govindh K Bharathan (rep.))

The application having been heard on 8.3.32000, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, Deputy Armament Supply Officer
Gr.I aggrieved by an adverse entry in his ACR submitted
a representation to the second respondent. The second
respondent by order Annexure.AI rejected the representation.

Aggrieved by the rejection of the representation, the applicant
made a further memorial to the first respondent on 25.2.99.

The same has not been considered and disposed of. Therefore, the applicant has filed this application for a direction to the first respondent to dispose of Annexure.A2 representation forthwith.

2. As per the instruction of the Government of India contained in O.M.No.21011/1/77-Est. dated 30.1.1978 a further memorial against the rejection of representation can be made within a period of six months. When the matter came up for hearing on admission, the learned counsel appearing for the respondents agreed that the application may be disposed of directing the first respondent to dispose of the representation (A.2) within a reasonable time.

3. In the light of the above submission of the learned counsel for the respondents, we dispose of this application directing the first respondent to consider the representation made by the applicant (A2) and to give the applicant an appropriate order within a period of three months from the date of receipt of a copy of this order.

There is no order as to costs.

Dated the 8th day of March, 2000



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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List of annexures referred to:

Annexure Al: True copy of the order issued by the 2nd respondent dated 28.1.1999 vide No.AAE/1500/RV.
Annexure.A2: True copy of the appeal petition filed by the applicant before the Ist respondent on 25.2.1999.